

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Ins.) No. 928 of 2020

In the matter of:

**Sudershan Gupta
Resolution Professional-VIL Ltd.**

....Appellant

Vs.

Central Bank of India & Ors.

...Respondents

Present

**For Appellant: Mr. Kanishk Khetan & Mr. Sudershan Gupta (RP),
Advocates.**

For Respondents: Ms. Akriti Gautam, Advocate.

ORDER
(Virtual Mode)

21.12.2020: The Learned Counsel for the Appellant Mr. Kanishk Khetan is ready. However, the Learned Counsel Ms. Akriti Gautam appearing for his Senior Counsel Mr. Kartik Rathi for the Respondent No. 1 to 4 informs this Tribunal that the Senior Counsel is not able to appear before this Tribunal. Therefore, she is seeking an adjournment. The Prayer is allowed. The Office of the Registry is directed to List the matter on **18th January, 2021**.

Before the next date of hearing it is open to the Learned Counsels appearing for the respective Parties to submit their 'Notes of Submissions' containing not more than three pages together with 'Compilation of Judgments', if any, and the same will be served well in advance to the other side and also the same will have to be file before the Office of the Registry on or before 10th January, 2021. The Registry is permitted to receive the same.

**[Justice Venugopal M.]
Member (Judicial)**

**[Dr. Alok Srivastava]
Member (Technical)**

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